GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 5993 TO BE ANSWERED ON 04-04-2018

Streamlining the Proceedings and Modalities of NMC

5993. SHRIMATI SUPRIYA SULE: SHRI MOHITE PATIL VIJAYSINH SHANKARRAO: DR. J. JAYAVARDHAN: DR. HEENA VIJAYKUMAR GAVIT: SHRI DHANANJAY MAHADIK: SHRI SATAV RAJEEV:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether proper action has not been taken in regard to the complaints received from the members of minority communities by the Government and National Minority Commission (NMC);
- (b) if so, the details thereof and the reasons therefor;
- (c) the steps taken by the Government to streamline the proceedings and modalities of the Commission;
- (d) whether the Government plans to address the problems of minorities in various States and if so, the details thereof; and
- (e) the steps taken by the Government to ensure that the minorities of various States get a level playing field in the society as a whole?

ANSWER MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

(a) & (b) : On receipt of the complaints/grievances, National Commission for Minorities (NCM) takes appropriate action as per provisions of National Commission for Minorities Act, 1992 and procedure adopted by the NCM. As mandated under Section 9 of the NCM Act, 1992, the Commission has been taking up cases regarding violation of rights and safeguards of the minorities, as and when they are brought to the notice of NCM, with the concerned authorities in the State Governments and Central Government. The Commission also takes suo-moto cognizance of cases of any violence against the minorities including visits to affected areas. The NCM is committed to various constitutional and statutory provisions relating to safeguarding the interest of minorities in India.

(c): As per Section 8 (2) of the NCM Act, 1992, the Commission regulates its own procedure and modalities. The Ministry has not issued any further instructions in this regard.

(d) & (e) : The problems of minorities are addressed by the Government through various schemes/programmes/initiatives which are implemented in the state and UTs. The schemes/ programmes implemented by this Ministry for the minority communities notified under section 2(c) of the NCM Act 1992 viz Muslims, Christians, Sikhs, Buddhists, Jains and Parsis are as under:-

- (1) Multi-sectoral Development Programme (MsDP) implemented in identified Minority Concentration Blocks, Minority Concentration Towns & Clusters of Contiguous Villages for infrastructure development.
- (2) Pre-Matric Scholarship Scheme, Post-Matric Scholarship Scheme and Merit-cum-Means based Scholarship Scheme – for educational empowerment.
- (3) Maulana Azad National Fellowship for research fellows empowerment.

(3)

- (4) "Naya Savera" Free coaching and Allied Scheme to enhance skills and knowledge of students and candidates for employment through competitive examination and admission in technical and professional courses.
- (5) Padho Pardes Scheme for interest subsidy on educational loans for overseas studies in technical and professional courses.
- (6) Nai Udaan Support for students clearing Preliminary Examination conducted by UPSC, SSC, State Public Service Commission (PSC) etc.
- (7) Jiyo Parsi Scheme for containing population decline of Parsis.
- (8) Nai Roshni Scheme for leadership development of minority women.
- (9) Seekho Aur Kamao Skill development initiative for minorities.
- (10) Nai Manzil Scheme for formal school education & skilling of school dropouts.
- (11) USTTAD Upgrading the Skills and Training in Traditional Arts/Crafts for Development and Hunar Haats.
- (12) Hamari Dharohar Scheme to preserve rich heritage of minority Communities under the overall concept of Indian Culture.
- (13) Grants-in-Aid to Maulana Azad Education Foundation (MAEF) for implementation of education and skill related schemes:-
 - (a) Grants-in-Aid to NGOs/Trust/Society
 - (b) Begum Hazrat Mahal National Scholarship for Meritorious Girls belonging to the Minorities
 - (c) Gharib Nawaz Skill Development Training for providing short-term job oriented skill development courses to youths belonging to minority communities.
- (14) Equity to National Minorities Development and Finance Corporation (NMDFC) for providing concessional loans to minorities for self-employment and income generating activities.

Details of the schemes and the achievements in respect of the schemes at serial No. 1 to 12 are available on the website of this Ministry (www. minorityaffairs.gov.in), the one at serial No. 13 are available on the website of MAEF (www.maef.nic.in) and at serial No. 14 are available on the website of NMDFC (www.nmdfc.org).

From time to time, the Ministry interacts with representatives from various minority communities, holds conference, meetings and organizes 'Progress Panchayats'.